

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item No. 29

IA Nos. 296/2021, 616/2020,
1225/2022, 1227/2022, 1206/2023 &
1210/2023, COCP No. 1/Chd/Chd/2023,
COCP No. 6/2023, 1217/2023
in
CP(IB) No. 174/Chd/Chd/2018
(Admitted Matter)

Under Section 7 & 66 & 43,
49, 50, 69 & 60(5), & 30(6),
IBC 2016
R 11 NCLT
425, CA 2013

In the matter of:-

Small Industries Development
Bank of India

...Petitioner/Financial Creditor

Vs

International Mega Food Park Ltd.

...Respondent/Corporate Debtor

Present :

Ms. Krishna Dayama, proxy counsel for Mr. Manish Jain, Advocate for the applicant in IA No. 59/2021 and for the respondent in IA Nos. 1225/2019 & 1210/2023.

Mr. Kamal Satija, Advocate for the applicant in IA No. 1227/2022.

Dr. Rajansh Thukral with Mrs. Surekha Thukral, Advocates for the applicant-RP in IA Nos. 296/2021, 616/2020, 1206/2023, 1225/2022, 1227/2022, 1210/2023, 1217/2023 and contemnor in COCP No. 1/Chd/Chd/2023 and COCP No. 6/2023.

Mr. Sourabh Goel with Ms. Shivani Sahni, Advocates for the applicant in IA No. 296/2021.

Mr. Sahil Thakur, proxy counsel for Mr. Manuj Nagrath, Advocate for respondent.

IA No. 1225/2022 & 1210/2023

IA No. 1225/2022 has been filed for restoration of CA No. 600/2019 to its original number, in view of the judgement dated 05.09.2022 of Hon'ble NCLAT in Company Appeal (AT) (INS) No. 190 of 2021 and IA No. 1210/2023 has been filed by the applicant to place on record the copy of the order dated

27.03.2023 passed by the Hon'ble Supreme Court vide which the order of NCLAT was challenged and appeal was dismissed. The same is taken on record and IA No. 1210/2023 is disposed of. Consequently, CA No. 600/2019 is restored to its original number and 1225/2022 is also disposed of accordingly.

IA No. 296/2021

Rejoinder, if any, may be filed within one week with a copy in advance to the counsel opposite. Let the matter be listed for arguments on 24.05.2023.

COCP No. 1/Chd/Chd/2023, COCP No. 6/2023

Heard. Issue notice of these applications to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within three weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List on 24.05.2023.

IA No. 1227/2022

A date is requested by learned counsel for the respondent for filing the reply with Special Diary No. Let the same be done atleast two days before the next date of hearing. List on 24.05.2023.

IA No. 616/2020

List on 24.05.2023.

IA No. 1206/2023

The present application has been filed for placing on record 11th Progress Report in respect of CIRP. The same is taken on record subject to just exceptions. Thus, IA No. 1206/2023 is disposed of accordingly.

IA No. 1217/2023

The present application has been filed for placing on record 43rd Progress Report in respect of CIRP. The same is taken on record subject to just exceptions. Thus, IA No. 1217/2023 is disposed of accordingly.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)**

May 17, 2023
VN

Sd/-

**(Harnam Singh Thakur)
Member (Judicial)**